bilitate themselves through their own efforts in West Bengal.

(d) Yes, Sir.

Krishna-Godavari River Waters Dispute

- *165. Shri Kolla Venkalah: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether any discussion between the representatives of the Central Government and the concerned State Governments has taken place on the question of the utilisation of the Krishna and Godavari waters at the time of the recent zonal conference; and
 - (b) if so, the conclusions arrived at?

The Minister of Irrigation and Power (Dr. K. L. Rao); (a) No. Sir.

(b) Does not arise.

Facilities for House Builders in Delhi

- *166. Shri Brij Raj Singh: Will the Minister of Works and Housing be pleased to state:
- (a) whether it is a fact that the prices of building material have shot up and labour wages gone up after the issue of recent Gazette notification of Government regarding acquisition of land in Delhi;
- (b) if so, whether Government are considering an increase in the amount of loan granted for the purpose of construction of houses to Government employees and others; and
- (c) the steps taken by Government to provide maximum facilities to the prospective house builders in Delhi to encourage construction of houses?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No.

(b) The question of a general increase in the amount of loan-assistance

- admissible under the Low Income and Middle Income Group Housing. Schemes is under consideration.
- (c) A statement giving the required: information is placed on the table of the House.

STATEMENT

Statement indicating facilities madeavailable to prospective house builders in Delhi

A large number of developed plots are being provided by the Delhi Administration to prospective house builders, partly by public auction and partly by drawal of lots, the latter being confined to the Low Income Group category. About 10 000 developed plots are likely to be made available by the end of 1965. In addition, undeveloped land is being allotted to Cooperative House Building Societies which are expected to develop about 8,000 plots by the end of 1965.

- (ii) The Municipal Corporation has improved the procedure for approval of building Plans, which are now being sanctioned more expeditiously. The Corporation also proposes to liberalise the building by-laws so as to allow larger covered area in accordance with the provisions of the Master Plan.
- (iii) House building loans are being advanced under the Low Group and Middle Income Group Housing Schemes. The total amount advanced in 1963-64 was Rs. 46 lakks under the Low Income Group Housing Scheme and Rs. 49 lakhs under the Middle Income Group Housing Scheme. The amount provided under these two Schemes during the year 1964-65 for Delhi are Rs 54 lakhs and Rs. 60 lakhs respectively.
- (iv) After meeting the needs of the Delhi Municipal Corporation and the New Delhi Municipal Committee, the Delhi Administration makes available almost the entire balance of its allocation of cement and steel to private house builders.